THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICUL-TURE AND COOPERATION IN THE OF AGRICULTURE MINISTRY (SHRI SHYAM LAL YADAV): (a) and (b) Sometimes there have been demands from farmers for parity in the prices of agricultural goods and industrial goods. The Government, in March, 1980, amended the terms of reference of the Commission Agricultural Costs and Prices (CACP). According to these revised terms of reference, ACP, while formulating its recommendations on price policy, into account, among other things, the changes in the terms of trade between agricultural and nonagricultural sectors which includes not only the prices paid by the farmers for purchasing inputs but also the changes in the prices paid by them for commodities purchased for consumption purposes.

People living in slums in Delhi

3163. SHRI E. BALANANDAN: Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether it is a fact that more than 2 million people are living in the slums in Delhi;
- (b) if so, what steps are being taken to provide potable water and sanitary facilities for them; and
- (c) in view of the spreading off cholera and gastro-entritis in these areas will the Government ensure that these facilities are provided on a war footing?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH):

(a) to (c) The information is being collected and will be laid on the Table of the Sabha in due course.

Non-payment of wages to Contractor's Workers of IOC (AOD) in Digboi, Assam

3164. SHRI SAMAR MUKHERJEE: Will the Minister of LABOUR be pleased to state:

- (a) whether a memorandum dated 22nd July, 1988 has been received from Mineral Oil Workers' Union (CITU), Digboi, Assam regarding nonpayment of wages to Contractor's workers since January, 1988 to May, 1988:
- (b) whether the principal employer—the IOC (AOD), Digboi has assured the Labour Enforcement Officer that the unpaid Bills of the contractors are sufficient to clear the dues of the contractor's workers;
- (c) whether it is also a fact that the above Principal employer had paid the pending Bill of the contractor despite has assurance to LEO that it would not be paid until the workers' wages are cléared; and
- (d) if so, the steps being taken by Government to arrange for payment of wages to the contractor's workers of IOC (AOD), Digboi?

THE MINISTER OF LABOUR (SHRI BINDESHWARI DUBEY): (a) to (d) Information is being collected and will be laid on the Table of the House.

Missing of fishing vessels

3165. SHRI KAPIL VERMA: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether a fishing vessel-King Horong II, chartered by Delhi based fishing company disappeared mysteriously from somewhere in Gulf of Mannar about two months ago; if so, whether any inquiry has been held in to its disappearance, what are the results thereof; and